



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Jul/202526/6

DATED: 24/07/2025

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Jul/202526/6 dated 24/07/2025 of Norms Committee - VI for the year 2025-26 was held on 24/07/2025 under the Chairmanship of LOKESH H D,Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	AJAY KUMAR,Deputy Director	DGFT(HQ)
2	SANDIP RAVINDRA KOTE, Technical Consultant	Ministry of Food Processing Industries
3	DINESHNARAIN MATHUR,Technical Consultant	DGFT
4	NAND LAL, Technical Consultant	DGFT
5	SHAISH KUMAR,Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00005577AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Appendix 4E for each export product indicating the content of the indigenous item. 2. Mass balance sheet showing how the bill of materials (both indigenous and imported) changed over various processes for each export item. 3. Commercial value of by-products generated during the Manufacturing of each item with documentary proof. The case stands deferred.	

Case No.	2 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00001742AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and decided to call the representative of the firm for PH to better understand their manufacturing process and the wastage generated at various stages. The case stands deferred.	

Case No.	3 / NC/6/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00001607AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to ratify the norms based on the inputs received from MoFPI as per details below, or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (Kgs)	Import serial no	Import Name	Item	Quantity (Kgs)
1.	MIXED SEASONING POWDER: CHIPOTLE MIX (CONTAINING 541.293 KGS OF CHIPOTLE POWDER)	2000.0	1.	CHIPOTLE POWDER		541.293
2.	MIXED SEASONING POWDER: CHIPOTLE PEPPER (CONTAINING 1005 KGS OF CHIPOTLE POWDER)	1000.0	2.	CHIPOTLE POWDER		1005
3.	MIXED SEASONING POWDER: LIME CHIPOTLE SEASONING (CONTAINING 158.78 KGS OF CHIPOTLE POWDER)	2000.0	3.	CHIPOTLE POWDER		158.78
4.	MIXED SEASONING POWDER: SOUTHWEST SEASONING	10000.0	4.	CHIPOTLE POWDER		804

	(CONTAINING 804 KGS OF CHIPOTLE POWDER)				
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1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of the above-mentioned adhoc norms.

3. All Policy conditions, including VA, Appendix 4J conditions, etc., also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	4 / NC/6/MEET/Jul/202526/6				
Case Status	Case Approved				
Party Name	LANGLAI TEA AND INDUSTRIES LTD				
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025				
HQ File Number	HQRNORM APPLY 00001554AM26				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to ratify the norms as per details below, or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Name	Item Quantity (KGS)
1.	Blended Black Tea	360000.00	1.	Black Tea	300000.00

1. Each Kg of exported tea shall contain 0.83333 Kg of imported tea.
 2. The grade, quality & origin of imported tea should match with the tea exported.
 3. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
 4. No Advance Authorisation should be issued on a repeat basis based on the fixation of the above-mentioned adhoc norms.
 5. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.
- RA may take suitable consequential action accordingly.

Case No.	5 / NC/6/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00001489AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to ratify the norms based on the earlier decision taken in similar cases, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	Vegetable Fatbase Powder (Containing 28% of Palm Fat and 5% Protein)(Resultant product should contain 280 MTS of imported RBD, 120	1500	1.	Refined Bleached and deodorized Palmolein (RBD Palmolein)	288.4

	MTS of imported SMP and 14.50 MTS of imported Casein)		2.	Skimmed Milk Powder	123.06
			3.	Acid Casein	14.935

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of the above-mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with, wherever applicable.

RA may take suitable consequential action accordingly.

Case No.	6 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00001743AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per the agenda and decided to call the representative of the firm for PH to better understand their manufacturing process and the wastage generated at various stages.	

The case stands deferred.

Case No.	7 / NC/6/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	DANAGRO FOOD INDUSTRIES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00001771AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from **MoFPI**, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Name Item	Quantity (KGS)
1.	Filled Evaporated Milk	30060.0	1.	Skimmed Milk Powder	4541.36
			2.	Palm Olien	2413
			3.	Butter Powder Milk	1498.18

			4.	Stabiliser (PS301)	561.8
2.	Sterilised Cream	30600.0	5.	Tin Cans with Lids (63 x 63mm)- 170g each	As per P.P
			6.	Skimmed Milk Powder	2387.7
			7.	Palm Olien	7429
			8.	Hydrosol Stabiliser	442.61
			9.	Tin Cans with Lids (73 x 51mm)- 170g	As per P.P

				each	
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1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes in the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. All Policy conditions, including VA, Appendix 4J conditions, etc., also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	8 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	VALUE BEVERAGE
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00001229AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	9 / NC/6/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00003068AM25

RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision: NC considered the case as per the agenda and deliberated upon the factory visit report submitted by the officials. After discussions, the committee decided to ratify the norms as per details below or as applied by the firm, whichever is less:				
S. No.	Export Item	Quantity	Import Item	Quantity
1.	Green Tea Extract Powder (Containing NLT 98% of the imported item)	1 Kg	Green Tea Extract (Crude)	0.985 Kg
Note: 1. The content of carrier substance (Dark Brown Dextrin) in the export product should not exceed 2%. 2. If the content of the carrier substance exceeds 2%, then the corresponding import entitlement may be reduced proportionately. 3. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website. 4. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms. 5. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with, wherever applicable. RA may take subsequent consequential action accordingly.				

Case No.	10 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	GADRE MARINE EXPORT PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00001084AM26
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CIFT, Cochin and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred.	

Case No.	11 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	STERLING AGRO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM REVIW00000214AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and observed the comments received from Technical Authority, i.e., Tech-2. The Committee decided to refer the case to MoFPI for additional review. The case stands deferred.	

Case No.	12 / NC/6/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	MMKTEA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00000792AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and decided to ratify the norms as per details below or as applied by the firm, whichever is less:	

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	Indian Blended Black Tea OPA(Indian Blended Black Tea OPA)	51000.00	1.	BLACK TEA (OPA)(BLACK TEA (OPA))	12750.00
2.	Indian Blended Black Tea FBOP(Indian Blended Black Tea FBOP)	62000.00	2.	BLACK TEA (FBOP)(BLACK TEA (FBOP))	15500.00

1. Each Kg of exported tea shall contain 0.25 Kg of imported tea.
 2. The grade, quality & origin of imported tea should match with the tea exported.
 3. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
 4. No Advance Authorisation should be issued on a repeat basis based on the fixation of the above-mentioned adhoc norms.
 5. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.
- RA may take suitable consequential action accordingly.

Case No.	13 / NC/6/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00004163AM25

RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to ratify the norms as per details below or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	CARDAMOM GROUND/ CARDAMOM SEEDS	100.0	1.	CARDAMOM WHOLE	100.0
1. The variety, grade, and other technical details of the item imported should match the exported item, and the same should also be specified in the import/export documents. 2. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import. 3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take subsequent consequential action accordingly.					

Case No.	14 / NC/6/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	JABS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00000492AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per the agenda, and after detailed deliberation, the committee decided to	

reject the case.

RA may take subsequent consequential action accordingly.

Case No.	15 / NC/6/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00004563AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to ratify the norms as per details below or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Name Item	Quantity (MTS)
1.	CARDAMOM GROUND/ CARDAMOM SEEDS	500.0	1.	CARDAMOM WHOLE	500.0

1. The variety, grade, and other technical details of the item imported should match the exported item, and the same should also be specified in the import/export documents.
2. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.
3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	16 / NC/6/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	F-365 AGRO LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00006234AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 19.03.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee, therefore, decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	17 / NC/6/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	DHAIRYA INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00006224AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case. RA may take subsequent consequential action accordingly.	

Case No.	18 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred

Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00005580AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Appendix 4E for each export product indicating the content of the indigenous item. 2. Mass balance sheet showing how the bill of materials (both indigenous and imported) changed over various processes for each export item. 3. Commercial value of by-products generated during the Manufacturing of each item with documentary proof. The case stands deferred.	

Case No.	19 / NC/6/MEET/Jul/202526/6				
Case Status	Case Approved				
Party Name	ONS EXPORTS				
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025				
HQ File Number	HQRNORM APPLY 00000123AM26				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	Walnut Oil	7098.0	1.	Walnut in Shell (Chandler	18200.0

				Variety)	
1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website. 2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms. 3. All Policy conditions, including VA, Appendix 4J conditions, etc., also to be met, wherever applicable. RA may take subsequent consequential action accordingly.					

Case No.	20 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	INNOVATIVE CUISINE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM REVIW00004455AM25
RA File Number	082404000068 AM20
Licence No and Date	0810145333/21/05/2019
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	21 / NC/6/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	SUN BIO NATURALS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM REVIW00003360AM25
RA File Number	04AA04009240 AM21
Licence No and Date	0411000630/01/04/2021
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 09.04.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee, therefore, decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	22 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM REVIW00001327AM24
RA File Number	03AA04045343 AM22
Licence No and Date	0311005249/09/07/2021
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	23 / NC/6/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	SHARMA ENGG INTERNATIONAL

Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM REVIW00004159AM25
RA File Number	05AX04001025 AM23
Licence No and Date	0511013712/11/07/2022

Norms Committee Decision:

NC considered the case as per the agenda and decided to ratify the norms based on the inputs received from Tech 1, allowing the following wastage or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (SETS)	Import serial no	Import Item Name	Quantity (KGS)
1.	LACROSSE GOAL POST CLUB V6(6'x6'x7' GOAL POST 44.45/18G AND 38 MM/18G TUBE WITH 4 MMx1.5" NET)	700.0	1.	4mmX1.5" polyester thread 1000D UV Insensitive netting(0	1874.6
2.	CLUB NET(4 MMx1.5" THICK NET (2 SIDES AND 1 CENTRE STTITCHED TOGETHER WITH MONO 3.5 M THICK} 4 SQUARE DOUBLE LAYER NET)	40.0	2.	4mmX1.5" polyester thread 1000D UV Insensitive netting	107.12
3.	LACROSSE GOAL POST BOX- V6(4'x4'x5' GOAL POST 44.45/18G TUBE WITH 4 MMx1.5" NET)	84.0	3.	4mmX1.5" polyester thread 1000D UV Insensitive netting(0)	69.216
4.	BOX NET(4'x4' (4MM x1.5" NET) WITH 3.5 MM THICK MONO)	40.0	4.	4mmX1.5" polyester thread 1000D UV Insensitive netting(0)	32.96

5.	NET B100(4 MMx1.5" THICK NET (2 SIDES AND 1 CENTRE STTITCHED TOGETHER WITH MONO 3.5 M THICK)6'x6')	40.0	5.	4mmX1.5" polyester thread 1000D UV Insensitive netting(0)	78.28
6.	LACROSSE GOAL POST B100- V6(6'x6'x7' GOAL POST 38/18G TUBE WITH 4 MMx1.5" NET)	800.0	6.	4mmX1.5" polyester thread 1000D UV Insensitive netting(0)	1565.6
7.	: LACROSSE GOAL POST BRAVE V6 (4MM NET)(6'x6'x7' GOAL POST 32/18G TUBE WITH 4 MMx1.5" NET)	100.0	7.	4mmX1.5" polyester thread 1000D UV Insensitive netting(0)	247.2
8.	MINI NET 4 MM(4 MMx1.5" THICK NET (2 SIDES AND 1 CENTRE STTITCHED TOGETHER WITH MONO 3.5 M THICK)	30.0	8.	4mmX1.5" polyester thread 1000D UV Insensitive netting(0)	24.72
9.	LACROSSE GOAL POST PRO V6(6'x6'x6.5' GOAL POST 44.45/16G TUBE AND 6MMx1.5" NET)	120.0	9.	6mmX1.5" polyester thread 1000D UV Insensitive netting(0)	679.8
10.	PRO GOAL POST NET(6 MMx1.5" THICK NET (2 SIDES AND 1	74.0	10	6mmX1.5" polyester thread 1000D UV Insensitive	419.21

	CENTRE STTITCHED TOGETHER WITH MONO 3.5 M THICK)6'x6')			netting(0)	
11.	LACROSSE GOAL POST BRAVE V6(6'x6'x7' GOAL POST 32/18G TUBE WITH 3 MMx1.5" NET)	540.0	11.	3mmX1.5" polyester thread 1000D UV Insensitive netting(0)	723.06
12.	: BRAVE NET(3 MMx1.5" THICK NET (2 SIDES AND 1 CENTRE STTITCHED TOGETHER WITH MONO 3.5 M THICK)6'x6')	36.0	12.	3mmX1.5" polyester thread 1000D UV Insensitive netting(0)	48.204
13.	MINI NET(3 MMx1.5" THICK NET (2 SIDES AND 1 CENTRE STTITCHED TOGETHER WITH MONO 3.5 M THICK)	20.0	13.	3mmX1.5" polyester thread 1000D UV Insensitive netting(0)	12.36
14.	LACROSSE GOAL POST MINI V6(3'x3'x3.5' GOAL POST 32/18G TUBE WITH 3 MMx1.5" NET)3'x3')	350.0	14.	3mmX1.5" polyester thread 1000D UV Insensitive netting(0)	216.3
15.	: LACROSSE GOAL POST 4x4 V6(4'x4'x5.5' GOAL POST 38/18G TUBE WITH 3.5 MMx1.5" NET)	280.0	15.	3.5mmX1.5" polyester thread 1000D UV Insensitive netting(0)	173.04

16.	4x4 NET(3.5 MMx1.5" THICK NET (2 SIDES AND 1 CENTRE STTITCHED TOGETHER WITH MONO 3.5 M THICK)4'x4')	30.0	16.	3.5mmX1.5" polyester thread 1000D UV Insensitive netting(0)	18.54
17.	5x5 NET(3.5 MMx1.5" THICK NET (2 SIDES AND 1 CENTRE STTITCHED TOGETHER WITH MONO 3.5 M THICK) 5'x5')	20.0	17.	3.5mmX1.5" polyester thread 1000D UV Insensitive netting(0)	14.42
18.	LACROSSE GOAL POS 5x5 V6(5'x'5'x6' GOAL POST 38/18G TUBE WITH 3.5 MMx1.5" NET)	120.0	18.	3.5mmX1.5" polyester thread 1000D UV Insensitive netting(0)	86.52
19.	LACROSSE GOAL POST BRAVE V6 (3.5 MM NET)(6'x6'x7' GOAL POST 32/18G TUBE WITH 3.5 MMx1.5" NET)	80.0	19.	3.5mmX1.5" polyester thread 1000D UV Insensitive netting(0)	131.84
20.	LACROSSE GOAL POST MINI V6 (3.5 MM NET)(3'x3'x3.5' GOAL POST 32/18G TUBE WITH 3.5 MMx1.5" NET)3'x3')	90.0	20.	3.5mmX1.5" polyester thread 1000D U3.5mmX1.5" polyester thread 1000D UV Insensitive netting(0)	74.1

RA may take subsequent consequential action accordingly.

Case No.	24 / NC/6/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	B P SPICES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00006318AM24
RA File Number	08AX04001361 AM24
Licence No and Date	0811009684/17/10/2023
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case. RA may take subsequent consequential action accordingly.	

Case No.	25 / NC/6/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00006398AM24
RA File Number	34AX04000471 AM24
Licence No and Date	3411004262/20/10/2023
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case. RA may take subsequent consequential action accordingly.	

Case No.	26 / NC/6/MEET/Jul/202526/6
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Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM REVIW00005805AM25
RA File Number	03AX04004505 AM24
Licence No and Date	0311029839/03/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of the competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5, which is primarily a Norms Committee for Textile and Leather. The case stands deferred	

Case No.	27 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM REVIW00000483AM26
RA File Number	03AX04004720 AM24
Licence No and Date	0311030242/17/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case to NC-1, which is primarily a Norms Committee for Engineering Products. The case stands deferred.	

Case No.	28 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	FABRO LEATHER INDUSTRIES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM REVIW00000444AM26

RA File Number	13AX04000304 AM24
Licence No and Date	1311002518/24/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. The case stands deferred.	

Case No.	29 / NC/6/MEET/Jul/202526/6				
Case Status	Case Approved				
Party Name	JLAL FOODS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025				
HQ File Number	HQRNORM APPLY 00000148AM25				
RA File Number	08AX04002346 AM24				
Licence No and Date	0811011240/08/04/2024				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to ratify the norms as per details below or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Name Item	Quantity (MTS)
1.	Coriander Seeds Ground/Coriander Split (EO SHOULD BE COMPLETED WITHIN 90 DAYS OF IMPORT)	440.0	1.	Coriander Seeds	440.0

1. The variety, grade, and other technical details of the item imported should match the exported item, and the same should also be specified in the import/export documents.

2. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	30 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM REVIW00000484AM26
RA File Number	03AX04000215 AM25
Licence No and Date	0311033129/17/04/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case to NC-1, which is primarily a Norms Committee for Engineering Products. The case stands deferred	

Case No.	31 / NC/6/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00000558AM25
RA File Number	03AX04000110 AM25
Licence No and Date	0311033606/06/05/2024
Norms Committee Decision: NC considered the case as per the agenda and deliberated upon the factory visit report submitted by the officials. After discussions, the committee decided to ratify the norms as per details below or as applied by the firm, whichever is less:	

S. No.	Export Item	Quantity	Import Item	Quantity
1.	Green Tea Extract Powder (Containing NLT 98% of imported item)	1 Kg	Green Tea Extract (Crude)	0.985 Kg

Note:

1. The content of carrier substance (Dark Brown Dextrin) in the export product should not exceed 2%.
2. If the content of the carrier substance exceeds 2%, then the corresponding import entitlement may be reduced proportionately.

Case No.	32 / NC/6/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00000851AM25
RA File Number	34AX04000143 AM25
Licence No and Date	3411004967/22/05/2024

Norms Committee Decision:

NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	33 / NC/6/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00001182AM25

RA File Number	03AX04000977 AM25			
Licence No and Date	0311034449/07/06/2024			
Norms Committee Decision: NC considered the case as per the agenda and deliberated upon the factory visit report submitted by the officials. After discussions, the committee decided to ratify the norms as per details below or as applied by the firm, whichever is less:				
S. No.	Export Item	Quantity	Import Item	Quantity
1.	Green Tea Extract Powder (Containing NLT 98% of imported item)	1 Kg	Green Tea Extract (Crude)	0.985 Kg
Note: 1. The content of carrier substance (Dark Brown Dextrin) in the export product should not exceed 2%. 2. If the content of the carrier substance exceeds 2%, then the corresponding import entitlement may be reduced proportionately.				

Case No.	34 / NC/6/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00001425AM25
RA File Number	08AX04000397 AM25
Licence No and Date	0811011867/19/06/2024
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case. RA may take subsequent consequential action accordingly.	

Case No.	35 / NC/6/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00001414AM25
RA File Number	08AX04000423 AM25
Licence No and Date	0811011860/19/06/2024

Norms Committee Decision:

NC considered the case as per the agenda and decided to ratify the norms as per details below or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Name	Item	Quantity (MTS)
1.	Coriander Crushed, Ground or Powder	500.0	1.	Coriander Seeds		500.0

1. The variety, grade, and other technical details of the item imported should match the exported item, and the same should also be specified in the import/export documents.
 2. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.
 3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.
- RA may take subsequent consequential action accordingly.

Case No.	36 / NC/6/MEET/Jul/202526/6
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Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM REVIW00000376AM26
RA File Number	05AX04000941 AM25
Licence No and Date	0511026300/25/06/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. The case stands deferred.	

Case No.	37 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM REVIW00000404AM26
RA File Number	03AX04001672 AM25
Licence No and Date	0311035212/04/07/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case to NC-1, which is primarily a Norms Committee for Engineering Products. The case stands deferred.	

Case No.	38 / NC/6/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00001808AM25

RA File Number	08AX04000486 AM25
Licence No and Date	0811012012/08/07/2024
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case. RA may take subsequent consequential action accordingly.	

Case No.	39 / NC/6/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00002858AM25
RA File Number	03AX04002732 AM25
Licence No and Date	0311036904/05/09/2024

Norms Committee Decision:

NC considered the case as per the agenda and deliberated upon the factory visit report submitted by the officials. After discussions, the committee decided to ratify the norms as per details below or as applied by the firm, whichever is less:

S. No.	Export Item	Quantity	Import Item	Quantity
1.	Green Tea Extract Powder (Containing NLT 98% of imported item)	1 Kg	Green Tea Extract (Crude)	0.985 Kg

Note:

1. The content of carrier substance (Dark Brown Dextrin) in the export product should not exceed 2%.
2. If the content of the carrier substance exceeds 2%, then the corresponding import entitlement may be reduced proportionately.

Case No.	40 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	AMRUT DISTILLERIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00002879AM25
RA File Number	07AX04000928 AM25
Licence No and Date	0711012274/05/09/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	41 / NC/6/MEET/Jul/202526/6					
Case Status	Case Approved					
Party Name	ROY INTERNATIONAL					
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025					
HQ File Number	HQRNORM APPLY 00003829AM25					
RA File Number	24AX04000310 AM25					
Licence No and Date	2411003958/23/10/2024					
Norms Committee Decision:						
NC considered the case as per the agenda and decided to ratify the norms as per details below or as applied by the firm, whichever is less:						
Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Name	Item	Quantity (MTS)
1.	Coriander Ground/ Coriander Split (EO SHOULD BE 6 MONTHS FROM THE DATE OF IMPORT	107.0	1.	Coriander Seeds		107.0

	CLEARANCE AS PER APPENDIX 4J)				
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1. The variety, grade, and other technical details of the item imported should match the exported item, and the same should also be specified in the import/export documents.

2. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	42 / NC/6/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00004188AM25
RA File Number	05AX04002740 AM25
Licence No and Date	0511028986/18/11/2024

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., **Tech 1**, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (NOS)	Import serial no	Import Item Name	Quantity (SQM)
1.	SOFT TOY-MUSHROOM PLUSH LARGE STYLE NO. AVT-3921	3070.0	1.	100% POLYESTER SPANDEX VELBOA 9224C(GSM: 275 WIDTH:165CM)	1231.423
			2.	100% POLYESTER	2100.66

				SPANDEX VELBOA 2034C(GSM:275 WIDTH:165CM)	
			3.	100% POLYESTER SPANDEX VELBOA WHITE(GSM: 275 WIDTH:165CM)	222.88
2.	SOFT TOY- MUSHROOM PLUSH LARGE STYLE NO. AVT-3922	3070.0	4.	100% POLYESTER SPANDEX VELBOA 2316C(GSM: 275 WIDTH:165CM)	2100.66
			5.	100% POLYESTER SPANDEX VELBOA WHITE(GSM: 275 WIDTH:165CM)	490.34
			6.	100% POLYESTER SPANDEX VELBOA 9224C(GSM: 275 WIDTH:165CM)	1231.42
3.	SOFT TOY- LONG CUSHY PLUSH ASST STYLE NO. AVT- 3961	410.0	7.	100% POLYESTER SPANDEX VELBOA 2267C(GSM: 275 WIDTH:165CM)	281.506
			8.	100% POLYESTER SPANDEX VELBOA 331C(GSM: 275 WIDTH:165CM)	314.775

4.	SOFT TOY- SOFT TOY- LONG CUSHY PLUSH ASST STYLE NO. AVT-3959	1425.0	9.	100% POLYESTER SPANDEX VELBOA 2085C(GSM: 275 WIDTH:165CM)	243.119
			10.	100% POLYESTER SPANDEX VELBOA 699C(GSM: 275 WIDTH:165CM)	168.114
			11.	100% POLYESTER LONG PILE FUR HB-5(GSM: 300 WIDTH:165CM)	108.628
5.	: SOFT TOY- LONG CUSHY PLUSH ASST STYLE NO. AVT-4058	1400.0	12.	100% POLYESTER SPANDEX VELBOA 2015C(GSM: 275 WIDTH:165CM)	91.476
			13.	100% POLYESTER SPANDEX VELBOA 9225C(GSM: 275 WIDTH:165CM)	559.02
6.	SOFT TOY- SOFT ANIMAL PLUSH ASST STYLE NO. AVT-4070	3450.0	14.	100% POLYESTER RABBIT FUR LT BLUE(GSM: 260-280 WIDTH: 63")	680.064
7.	SOFT TOY- SOFT ANIMAL PLUSH ASST STYLE NO. AVT-4071	4000.0	15.	100% POLYESTER RABBIT FUR WHITE(GSM: 260-280 WIDTH: 63")	823.68
			16.	100% POLYESTER VELBOA	112.64

				WHITE(GSM: 190 WIDTH: 63")	
8.	SOFT TOY- SOFT ANIMAL PLUSH ASST STYLE NO. AVT-4072	5500.0	17.	100% POLYESTER RABBIT FUR BLUE(GSM: 260-280 WIDTH: 63")	919.6
			18.	100% POLYESTER RABBIT FUR WHITE A(GSM: 260- 280 WIDTH: 63")	120.516
9.	SOFT TOY- SOFT ANIMAL PLUSH ASST STYLE NO. AVT-4073	5000.0	19.	100% POLYESTER RABBIT FUR PINK(GSM: 260-280 WIDTH: 63")	897.6
			20.	100% POLYESTER VELBOA PINK(GSM: 190 WIDTH: 63")	35.2
10.	SOFT TOY- SOFT ANIMAL PLUSH ASST STYLE NO. AVT-4074	4000.0	21.	100% POLYESTER RABBIT FUR BROWN(GSM: 260- 280 WIDTH: 63")	704.0
			22.	100%POLYESTER RABBIT FUR WHITE A(GSM: 260- 280 WIDTH: 63")	154.8
11.	SOFT TOY- SOFT ANIMAL PLUSH ASST STYLE NO. AVT-4075	5000.0	23.	100%POLYESTER RABBIT FUR YELLOW(GSM: 260- 280 WIDTH: 63")	932.8

12.	PET BED EYAY-NVLTYPYMD CONVT POD GREY STYLE NO. AV-203012	3825.0	24.	100% POLYESTER VALBOA DARK GREY(GSM:190 WIDTH:165CM)	2082.712
			25.	100% POLYESTER VALBOA GREY(GSM:190 WIDTH:165CM)	1735.594
13.	PED BED EYAY-PINK CAT EAR ROUND BED STYLE NO. AV-203076	1865.0	26.	100% POLYESTER VALBOA PINK(GSM:190 WIDTH:165CM)	1800.807
14.	PET BED- EYAY-PINK CAT EAR ROUND BED STYLE NO. AV-203076B	2335.0	27.	100% POLYESTER VALBOA BROWN RICE(GSM:190 WIDTH:165CM)	2254.629
15.	SOFT TOY- SM25 JH XL PLUSH FRIES STYLE NO. AVT-4230	8603.0	28.	100% POLYESTER CORDUROY YELLOW(GSM: 260 WIDTH:65")	2265.467
			29.	100%POLYESTER VELBOA 18- 1763TCX RED(GSM: 4015.344 190-200 WIDTH: 65")	
16.	SM25 JH XL PLUSH CORND OG STYLE NO. AVT-4232	6514.0	30.	100% POLYESTER VELBOA BROWN(GSM: 190- 200 WIDTH: 65")	2330.525

			31.	100%POLYESTER VELBOA YELLOW(GSM: 190- 200 WIDTH: 65")	238.622
17.	SOFT TOY- SM25 C&F LUCKY STYLE NO. AVT-4223	118950.0	32.	100%POLYESTER FUR 14- 2311TCXPINK(GSM: 25923.011 240-260 WIDTH: 65")	
			33.	100%POLYESTER VELBOA DARK PINK(GSM: 190-200 WIDTH: 65")	432.05
18.	SOFT TOY- SM25 C&F SHARK STYLE NO.AVT-4226	139371.0	34.	100%POLYESTER FUR 18- 3949TCXROYAL BLUE(GSM: 240-260 WIDTH:65")	30879.62
RA concerned may take subsequent consequential action accordingly					

Case No.	43 / NC/6/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	D B Ingredients
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00004516AM25
RA File Number	34AX04000720 AM25
Licence No and Date	3411005753/03/12/2024
Norms Committee Decision:	
NC considered the case as per the agenda and noted that the firm was issued a DL on 09.04.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm	

did not furnish the requisite information for further examination of the case. The Committee, therefore, decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	44 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	STAR GLOBAL
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00004582AM25
RA File Number	05AX04003002 AM25
Licence No and Date	0511029442/06/12/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	
The case stands deferred.	

Case No.	45 / NC/6/MEET/Jul/202526/6					
Case Status	Case Approved					
Party Name	LANCER SPICES PRIVATE LIMITED					
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025					
HQ File Number	HQRNORM APPLY 00004622AM25					
RA File Number	34AX04000781 AM25					
Licence No and Date	3411005771/09/12/2024					
Norms Committee Decision:						
NC considered the case as per the agenda and decided to ratify the norms as per details below or as applied by the firm, whichever is less:						
Export	Export Item Name	Quantity	Import	Import	Item	Quantity

Serial No.		(MTS)	serial no	Name	(MTS)
1.	CORIANDER GROUND/ CORIANDER SPLIT (EO SHOULD BE 6 MONTHS FROM IMPORT CLEARANCE)	330.0	1.	CORIANDER SEEDS	330.0

1. The variety, grade, and other technical details of the item imported should match the exported item, and the same should also be specified in the import/export documents.
 2. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.
 3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.
- RA may take subsequent consequential action accordingly.

Case No.	46 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	NOVOSIS GREEN TECHNOLOGIES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00004782AM25
RA File Number	34AX04000795 AM25
Licence No and Date	3411005807/16/12/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	47 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00004864AM25
RA File Number	03AX04004669 AM25
Licence No and Date	0311039731/18/12/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., Tech 2, and comments are awaited. The Committee decided to send a reminder to Tech 2 to expedite comments in this matter. The case stands deferred.	

Case No.	48 / NC/6/MEET/Jul/202526/6			
Case Status	Case Approved			
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025			
HQ File Number	HQRNORM APPLY 00005609AM25			
RA File Number	03AX04005047 AM25			
Licence No and Date	0311040361/11/01/2025			
Norms Committee Decision:				
NC considered the case as per the agenda and deliberated upon the factory visit report submitted by the officials. After discussions, the committee decided to ratify the norms as per details below or as applied by the firm, whichever is less:				
S. No.	Export Item	Quantity	Import Item	Quantity
1.	Green Tea Extract Powder (Containing NLT 98% of imported item)	1 Kg	Green Tea Extract (Crude)	0.985 Kg

Note:

1. The content of carrier substance (Dark Brown Dextrin) in the export product should not exceed 2%.
2. If the content of the carrier substance exceeds 2%, then the corresponding import entitlement may be reduced proportionately.

Case No.	49 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00005649AM25
RA File Number	03AX04005275 AM25
Licence No and Date	0311040425/14/01/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case to NC-1, which is primarily a Norms Committee for Engineering Products. The case stands deferred	

Case No.	50 / NC/6/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	VAISHALI EXPORT HOUSE
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00006044AM25
RA File Number	05AX04003624 AM25
Licence No and Date	0511030412/06/02/2025
Norms Committee Decision: NC considered the case as per the agenda and based on the comments received from Technical Authority, i.e., Tech 1, decided to ratify the norms as per details below or as applied by the firm, whichever is less:	

Export Serial No.	Export Item Name	Quantity (PCS)	Import serial no	Import Item Name	Quantity (PCS)
1.	VARIOUS TYPE OF LAMPS Made OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, ETC. (94051100, 94051900, 94052100, 94056900, 94059900, 94053100, 94053900, 94059100, 94054900 LAMP HOLDER)	15000.0	1.	LAMP HOLDER	15000.0
2.	VARIOUS TYPE OF LAMPS Made OF IRON, BRASS,ALUMUNIUM, WOODEN,GLASS ETC. (94051100, 94051900, 94052100, 94056900, 94059900, 94053100, 94053900, 94059100, 94054900 SWITCH)	5000.0	2.	SWITCH	5000.0
3.	VARIOUS TYPE OF LAMPS Made OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, ETC. (94051100, 94051900, 94052100, 94056900, 94059900, 94053100, 94053900, 94059100, 94054900 UK PLUG ADAPTER)	2000.0	3.	UK PLUG ADAPTER	2000.0
4.	VARIOUS TYPE OF LAMPS Made OF IRON,	5000.0	4.	CORDSET	5000.0

	BRASS, ALUMINUM, WOODEN, GLASS, ETC. (94051100, 94051900, 94052100, 94056900, 94059900, 94053100, 94053900, 94059100, 94054900 CORDSET)				
5.	VARIOUS TYPE OF LAMPS Made OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, ETC. (94051100, 94051900, 94052100, 94056900, 94059900, 94053100, 94053900, 94059100, 94054900 LED BULB/ SRTING LIGHT)	500.0	5.	LED BULB/SRTING LIGHT	500.0
6.	VARIOUS TYPE OF LAMPS Made OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, ETC. (94051100, 94051900, 94052100, 94056900, 94059900, 94053100, 94053900, 94059100, 94054900 SOLAR PANEL LED)	500.0	6.	SOLAR PANEL LED	500.0
7.	VARIOUS TYPE OF LAMPS Made OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, ETC. (94051100, 94051900, 94052100, 94056900,	500.0	7.	RECHARGEABLE BATTERY	500.0

	94059900, 94053100, 94053900, 94059100, 94054900 RECHARGEABLE BATTERY)				
8.	VARIOUS TYPE OF LAMPS Made OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, ETC. (94051100, 94051900, 94052100, 94056900, 94059900, 94053100, 94053900, 94059100, 94054900 WI-FI CHARGER)	500.0	8.	WI-FI CHARGER	500.0
9.	VARIOUS TYPE OF LAMPS Made OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, ETC. (94051100, 94051900, 94052100, 94056900, 94059900, 94053100, 94053900, 94059100, 94054900 WIRE)	81526.0	9.	WIRE	1.01 meter/meter content in export item
10.	VARIOUS TYPE OF LAMPS Made OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, ETC. (94051100, 94051900, 94052100, 94056900, 94059900, 94053100, 94053900, 94059100, 94054900 LAMP HOLDER)	10000.0	10	LAMP HOLDER	10000.0

11.	VARIOUS TYPE OF LAMPS Made OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, ETC. (94051100, 94051900, 94052100, 94056900, 94059900, 94053100, 94053900, 94059100, 94054900 WIRE ROLL)	15097.0	11.	WIRE	1.01 meter/meter content in export item
12.	VARIOUS TYPE OF LAMPS Made OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, ETC. (94051100, 94051900, 94052100, 94056900, 94059900, 94053100, 94053900, 94059100, 94054900 POWER CORDS)	5000.0	12.	POWER CORDS	5000.0
13.	VVARIOUS TYPE OF LAMPS Made OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, ETC. (94051100, 94051900, 94052100, 94056900, 94059900, 94053100, 94053900, 94059100, 94054900 SWITCH)	5000.0	13.	SWITCH	5000.0
14.	VVARIOUS TYPE OF LAMPS Made OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, ETC. (94051100, 94051900,	2000.0	14.	ADAPTER	2000.0

	94052100, 94056900, 94059900, 94053100, 94053900, 94059100, 94054900 ADAPTER)				
15.	VARIOUS TYPE OF LAMPS Made OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, ETC. (94051100, 94051900, 94052100, 94056900, 94059900, 94053100, 94053900, 94059100, 94054900 BRASS CASTED HOLDER	5000.0	15.	BRASS CASTED LAMP HOLDER	5000.0
16.	VARIOUS TYPE OF LAMPS Made OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, ETC. (94051100, 94051900, 94052100, 94056900, 94059900, 94053100, 94053900, 94059100, 94054900 ALUMINIUM LAMP HOLDER)	5000.0	16.	BRASS CASTED LAMP HOLDER	5000.0
17.	VARIOUS TYPE OF LAMPS Made OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, ETC. (94051100, 94051900, 94052100, 94056900, 94059900, 94053100, 94053900, 94059100, 94054900 PHENOLIC LAMP HOLDER)	5000.0	17.	ALUMINIUM LAMP HOLDER	5000.0

18.	VARIOUS TYPE OF LAMPS Made OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, ETC. (94051100, 94051900, 94052100, 94056900, 94059900, 94053100, 94053900, 94059100, 94054900 CORDSET)	5000.0	18.	PHENOLIC LAMP HOLDER	5000.0
19.	VARIOUS TYPE OF LAMPS Made OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, ETC. (94051100, 94051900, 94052100, 94056900, 94059900, 94053100, 94053900, 94059100, 94054900 SWITCH)	5000.0	19.	CORDSET	5000.0
20.	VARIOUS TYPE OF LAMPS Made OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, ETC. (94051100, 94051900, 94052100, 94056900, 94059900, 94053100, 94053900, 94059100, 94054900 LAMP HOLDER)	100000.0	20.	SWITCH	100000.0
21.	VARIOUS TYPE OF LAMPS Made OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, ETC. (94051100, 94051900,	51331.0	21.	LAMP HOLDER	51850.0

	94052100, 94056900, 94059900, 94053100, 94053900, 94059100, 94054900 WIRE)				
22.	VARIOUS TYPE OF LAMPS Made OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, ETC. (94051100, 94051900, 94052100, 94056900, 94059900, 94053100, 94053900, 94059100, 94054900 CORDSET)	20000.0	22.	WIRE	1.01 meter/meter content in export item
23.	VARIOUS TYPE OF LAMPS Made OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, ETC. (94051100, 94051900, 94052100, 94056900, 94059900, 94053100, 94053900, 94059100, 94054900 SWITCH)	20000.0	23.	CORDSET	20000.0
24.	VARIOUS TYPE OF LAMPS Made OF IRON, BRASS, ALUMINUM, WOODEN, GLASS, ETC. (94051100, 94051900, 94052100, 94056900, 94059900, 94053100, 94053900, 94059100, 94054900 PLUG/ADAPTER)	2000.0	24.	SWITCH	2000.0
Note:					

1. The make and specification of the items imported must match with that used in the export product, and the same may be specified in the export/import documentation.

RA may take subsequent consequential action accordingly.

Case No.	51 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	LATIYAL HANDICRAFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00006085AM25
RA File Number	13AX04000368 AM25
Licence No and Date	1311003677/10/02/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech NL; 1. To give the specific name of export items, i.e., wooden furniture. 2. Species of wood to import and Specification/thickness, etc. of veneers required for the manufacture of the Export item. 3. Photographs with drawing/design of the export items with composition. 4. Complete calculation for the requirement of imported (also indigenous) inputs, indicating net each import item and wastage separately with justification for wastage (40%) of raw materials to manufacture Export items (separately for each type of export item). 5. Revised Appendix 4E including indigenous items. The case stands deferred.	

Case No.	52 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00006232AM25
RA File Number	05AX04003904 AM25
Licence No and Date	0511030901/14/02/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. The case stands deferred	

Case No.	53 / NC/6/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	ZEA MAIZE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00006266AM25
RA File Number	05AX04003857 AM25
Licence No and Date	0511030926/17/02/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 30.05.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee, therefore, decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	54 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00006604AM25

RA File Number	05AX04004169 AM25
Licence No and Date	0511031253/07/03/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. The case stands deferred	

Case No.	55 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	LATYAL HANDICRAFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00000018AM26
RA File Number	13AX04000429 AM25
Licence No and Date	1311003811/01/04/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech NL; 1. To give the specific name of export items, i.e., wooden furniture. 2. Species of wood to import and Specification/thickness, etc. of veneers required for the manufacture of the Export item. 3. Photographs with drawing/design of the export items with composition. 4. Complete calculation for the requirement of imported (also indigenous) inputs, indicating net each import item and wastage separately with justification for wastage (40%) of raw materials to manufacture Export items (separately for each type of export item). 5. Revised Appendix 4E including indigenous items. The case stands deferred.	

Case No.	56 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	APURVA ORGANICS LTD.
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00000051AM26
RA File Number	02AX04000833 AM25
Licence No and Date	0211008465/02/04/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Technical specifications and size of imported items. The case stands deferred.	

Case No.	57 / NC/6/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	M R CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00000043AM26
RA File Number	08AX04002253 AM25
Licence No and Date	0811014604/02/04/2025
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case. RA may take subsequent consequential action accordingly.	

Case No.	58 / NC/6/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00000108AM26

RA File Number	03AX04006628 AM25			
Licence No and Date	0311042877/05/04/2025			
Norms Committee Decision: NC considered the case as per the agenda and deliberated upon the factory visit report submitted by the officials. After discussions, the committee decided to ratify the norms as per details below or as applied by the firm, whichever is less:				
S. No.	Export Item	Quantity	Import Item	Quantity
1.	Green Tea Extract Powder (Containing NLT 98% of imported item)	1 Kg	Green Tea Extract (Crude)	0.985 Kg
Note: 1. The content of carrier substance (Dark Brown Dextrin) in the export product should not exceed 2%. 2. If the content of the carrier substance exceeds 2%, then the corresponding import entitlement may be reduced proportionately.				

Case No.	59 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	AFFLATUS INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00000241AM26
RA File Number	05AX04000047 AM26
Licence No and Date	0511031909/15/04/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

The case stands deferred

Case No.	60 / NC/6/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	DHAIRYA INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00000344AM26
RA File Number	08AX04000087 AM26
Licence No and Date	0811014740/21/04/2025
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case. RA may take subsequent consequential action accordingly.	

Case No.	61 / NC/6/MEET/Jul/202526/6				
Case Status	Case Approved				
Party Name	RAJ INTERNATIONAL				
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025				
HQ File Number	HQRNORM APPLY 00000382AM26				
RA File Number	08AX04000103 AM26				
Licence No and Date	0811014762/22/04/2025				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to ratify the norms as per details below or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	Light Black Pepper Crushed	27862.0	1.	Light Black Pepper	27862.0

1. The variety, grade, and other technical details of the item imported should match the exported item, and the same should also be specified in the import/export documents. 2. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import. 3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take subsequent consequential action accordingly.					

Case No.	62 / NC/6/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	SHREE AGRO INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00000434AM26
RA File Number	08AX04000120 AM26
Licence No and Date	0811014793/24/04/2025
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case. RA may take subsequent consequential action accordingly.	

Case No.	63 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	OMSONS INDIA HANDI CRAFTS
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025

HQ File Number	HQRNORM APPLY 00000428AM26
RA File Number	05AX04003838 AM25
Licence No and Date	0511030673/24/04/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., Tech 1, and comments are awaited. The Committee decided to send a reminder to Tech 1 to expedite comments in this matter. The case stands deferred.	

Case No.	64 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	AUSTIN FOODS AND BEVERAGES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00000529AM26
RA File Number	34AX04000014 AM26
Licence No and Date	3411006360/29/04/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. Net content of the Import item in each 'Can'. The case stands deferred.	

Case No.	65 / NC/6/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 6 and 24/07/2025
HQ File Number	HQRNORM APPLY 00000506AM26
RA File Number	03AX04000412 AM26
Licence No and Date	0311043359/29/04/2025
Norms Committee Decision:	

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

The case stands deferred.